

**IN THE COURT OF MS. SANTOSH SNEHI MANN,
SPECIAL JUDGE (PC ACT): CBI-08: RADC: ND**

CC No. 13/13

CIS No. 239/2019

CBI Vs. Rebati Ranjan Roy and others

RC No. BD1/2006/E0003/CBI/BS&FC/ND

U/S: 120-B & 420 IPC & Section 13(2) r/w 13(1)(d) of PC Act

29.08.2020

*Case file taken up by Video Conferencing through unique court ID on CISCO Webex Meeting App, created under Delhi District Court domain, hosted by Mr. Pankaj Sanwal, P.A to this Court, in reference to the **Order No. Power/Gaz./RADC/2020/E-8959-9029 dated 16.08.2020 & Circular No. E-8051-8130/Comp/RADC/ND/2020 dated 03.08.2020 of Ld. District & Sessions Judge-cum-Special Judge (PC Act) (CBI), RADC, New Delhi.***

Regular functioning of the Courts at District Courts, Delhi has been suspended since 23.03.2020 vide orders of Hon'ble High Court of Delhi received from time to time, the last such order is No. 322/RG/DHC/2020 dt. 15.08.2020.

Subject to the orders/directions of the Hon'ble High Court and Ld. District & Sessions Judge-cum-Special Judge (PC Act) (CBI), Rouse Avenue District Court, New Delhi received from time to time, cases are being taken up through Video Conferencing or adjourned.

Present: SI Ashok Kumar, Pairvi Officer for CBI.

Ld. PP for CBI is on leave today.

Advocate Manish Kumar, defence counsel for accused

Rebati Ranjan (A-1).

None for the accused A-2 and A-3.

Reader has informed that the defence counsel for the accused Jai Prakash Gupta (A-2) could not be contacted as his mobile was not reachable and defence counsel for accused Anand Prakash Gupta (A-3) was telephonically informed about the proceedings being conducted through Video Conferencing.

This case is fixed for PE today.

Vide order No. Power/Gaz./RADC/2020/E-8959-9029 dated 16.08.2020 of Ld. District & Sessions Judge-cum-Special Judge (PC Act)(CBI), Rouse Avenue District Court, New Delhi, it has been directed that functioning of the courts at Rouse Avenue District Court Complex till 31.08.2020 shall be on the same terms as contained in the previous order dated 30.07.2020 of that office and further that the Courts at Rouse Avenue District Court Complex may adjourn those matters which can be heard appropriately through regular mode only.

Vide the previous order dated 30.07.2020 of Ld. District & Sessions Judge-cum-Special Judge (PC Act)(CBI), Rouse Avenue District Court, New Delhi (No. Power/Gaz./RADC/2020/E-7784-7871), it was directed that all courts at Rouse Avenue District Court Complex shall take up all cases through video conferencing, however, evidence shall be recorded only in ex-parte and uncontested cases.

Hence, this case is adjourned to 12.10.2020 for PE.

Digitally signed copy of the order sheet be sent to the Computer Branch, RADC for uploading it on the official website of

Delhi District Courts.

Hard copy of the order sheet and copies of the aforementioned orders of the Hon'ble High Court of Delhi and Ld. District & Sessions Judge-cum-Special Judge (PC Act) (CBI), Rouse Avenue District Court, New Delhi be placed on record in the judicial file by the Reader as and when physical functioning of the courts is resumed.

The proceedings have been dictated to Mr. Pankaj Sanwal, Personal Assistant by video conferencing.

(Santosh Snehi Mann)
Special Judge (PC Act), CBI-08
RADC/ND:29.08.2020

PS